

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

Appeal No. 123 of 2019

Dated : 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**ITC LimitedAppellant(s)
Vs.
Jaipur Vidyut Vitran Nigam Limited & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Sharma

Counsel for the Respondent(s) : Mr. Bipin Gupta for R-1

ORDER

Learned counsel for the Respondents seek six weeks' time to file reply/objections in the matter. They are permitted to file the same within six weeks' time i.e. on or before 20.06.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 11.07.2019 after duly serving advance copy to the other side.

List the matter on **06.08.2019**. In the meantime, pleadings be completed.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/vt